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### తెలంగాణ రాజపత్రము THE TELANGANA GAZETTE PART IV-A EXTRAORDINARY

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## TELANGANA BILLS TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 28th March, 2016.

L. A BILL No. 6 OF 2016.

## A BILL FURTHER TO AMEND THE TELANGANA PAYMENT OF SALARIES AND PENSION AND REMOVAL OF DISQUALIFICATIONS ACT, 1953.

Be it enacted by the Legislature of the State of Telangana in the Sixty-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Act, 2016.

Short title and commencement.

[1]

B.409-1 (DA)

(2) It shall come into force on such date as the State Government may, by notification in the Telangana Gazette, appoint and different dates may be appointed for different provisions of the Act.

Amendment of section 3. Act II of 1954.

- 2. In the Telangana Payment of Salaries and Pension and Removal of Disqualifications Act, 1953, (hereinafter referred to as the Principal Act),-
- (1) In Section 3, for sub-section (1), the following shall be substituted, namely ;--
- "(1) (i) There shall be paid to the Chief Minister every month, a salary of <u>rupees fifty one thousand</u>, a special allowance of <u>rupees eight thousand</u>, a sumptuary allowance of <u>rupees seven thousand</u>, a security car allowance of <u>rupees twenty five thousand</u> and conveyance allowance of <u>rupees thirty thousand</u> in case a bullet proof motor car is used or <u>rupees ten thousand</u> in case any other motor car is used:

Provided that if the Chief Minister desires that the propulsion charges incurred in respect of the motor car used by him be borne by the State Government *in lieu* of the conveyance allowance payable to him, such propulsion charges shall be borne by the State Government:

(ii) There shall be paid to the Deputy Chief Minister, if any, and such member of the Council of Ministers, whether a Cabinet Minister or a State Minister or a Deputy Minister, every month a salary of <u>rupees thirty thousand</u>, a special allowance of <u>rupees eight thousand</u>, a sumptuary allowance of <u>rupees seven thousand</u>, a Security car allowance of <u>rupees twenty five thousand</u> and a

conveyance allowane of *rupees thirty thousand* in case a bullet proof motor car is used or rupees ten thousand in case any other motor car is used."

3. In the principal Act, in Section 3-A, in sub-section (1), for clause (a), the following shall be substituted, namely,-

Amendment of section 3-A.

- "(a) There shall be paid to the Chief Whip and the Whip in the Assembly, and the Chief whip and the Whip in the Council, every month, a salary of rupees thirty thousand, a special allowance of *rupees eight thousand*, a sumptuary allowance of rupees seven thousand, a security car allowance of rupees twenty five thousand and a conveyance allowance of rupees thirty thousand in case a bullet proof motor car is used or *rupees ten thousand* in case any other motor car is used;"
- 4. In the principal Act, in section 4, for sub-section (1), the following shall be substituted, namely,--

Amendment of section

- "(1) There shall be paid to the Speaker and the Chairman every month, a salary of rupees forty one thousand, a special allowance of rupees eight thousand, a sumptuary allowance of rupees seven thousand, a security car allowance of <u>rupees twenty five thousand</u> and a conveyance allowance of rupees thirty thousand in case a bullet proof motor car is used or rupees ten thousand in case any other motor car is used.
- (1-A) There shall be paid to the Deputy Speaker, and the Deputy Chairman every month, a salary of rupees thirty thousand, a special allowance of rupees eight thousand, a sumptuary allowance of rupees seven thousand, a security car allowance, of rupees twenty five

<u>thousand</u> and a conveyance allowance of <u>rupees thirty</u> <u>thousand</u> in case a bullet proof motor car is used or <u>rupees</u> <u>ten thousand</u> in case any other motor car is used.".

Amendment of section 11.

- 5. In section 11 of the principal Act, in sub-section (1), for clause (a), the following shall be substituted, namely:-
- "(a) a salary of Rs. 20,000/- (rupees twenty thousand only) per mensum.

Amendment of section 11-D

- 6. In Section 11-D of the principal Act,--
- (a) in sub-section (1), after clause (iii) the existing paragraph shall be substituted with the following namely;-

"A pension of Rs. 30,000/- (rupees thirty thousand only) per mensum for the first term or a part of it and a pension of Rs. 1,000/- (rupees one thousand only) per mensum for each year of his service in subsequent term as such member, so however, that in no case the pension payable to such person shall exceed Rs. 50,000/- (rupees fifty thousand only) per mensum."

- (b) in sub-section (4),
- (i) for the word "widow", the word "spouse" shall be substituted;
- (ii) the word "half" shall be deleted.

Amendment of section 11-F. 7. In Section 11-F of the principal Act, for the expression "Rs. 83,000/- (rupees eighty three thousand only) per mensum", the following shall be substituted, namely;--

"Rs. 2,30,000/- (rupees two lakhs and thirty thousand only) per mensum.".

#### STATEMENT OF OBJECTS AND REASONS

According to Section 3, 3-A, 4 and 12-B of the Telangana payment of Salaries and Pension and Removal of Disqualifications Act, 1953 (Telangana Act II of 1954), the Honourable Chief Minister/ Dy. Chief Minister / Council of Ministers whether a Cabinet Minister or a State Minister or a Deputy Minister / Chief Whip / Opposition Leader in the Assembly and Council inter alia are entitled to the Salary and special allowances as follows:

SI.	ITEM	Existing rates
1.	Pay (in respect of C.M)	Rs. 16,000/-
	(i) Pay in respect of Ministers etc.	Rs. 14,000/-
2.	Special Allowance	Rs. 8,000/-
3.	Sumptuary Allowance	Rs. 7,000/-
4.	Camp Office Allowance	Rs. 10,000/-
5.	Security Car Allowance	Rs. 25,000/-
6.	Own Car Allowance	Rs. 30,000/-
	(a) C.A. (Fuel)	Rs. 15,000/-
7.	House Rent Allowance	Rs. 50,000/-
8.	Constituency Allowance	Rs. 83,000/-

In the meeting held on 21-02-2016, the Committee on Amenities of the Telangana legislature has unanimously decided to recommend to the Government to enhance the salary and other allowances to the present members and also pension and other facilities being provided to Ex-Members. Pursuant to the above, after careful examination, it has been considered and decided to enhance the salary and allowances to the present members and also pension to the Ex-members and other facilities being provided to the Members.

Accordingly it has been decided to enhance the same by suitably amending the relevant provisions of the Act.

This bill seeks to give effect to the above decisions.

K. CHANDRASEKHAR RAO, Chief Minister.

#### FINANCIAL MEMORANDUM

Due to introduction of the Bill to amend the Telangana Payment of Salaries and pension and Removal of Disqualifications Act, 1953, it is estimated that the recurring expenditure involved, in case bill is passed in to Law, would be *Rs. 42.67 crores* per annum by way of additional impact on the Consolidated Fund of State. There is no non-recurring expenditure from the Consolidated Fund of the State.

K. CHANDRASEKHAR RAO, Chief Minister.

# MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE TELANGANA LEGISLATIVE ASSEMBLY.

The Telangana Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Bill, 2016 after it is passed by both the Houses of the Legislature of the State, may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

K. CHANDRASEKHAR RAO, Chief Minister.

**Dr. S. RAJA SADARAM,** Secretary to State Legislature.